

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1930  
ANSWERED ON:22.11.2010  
BLACKLISTED CONTRACTORS UNDER PMGSY  
Sahu Shri Chandulal Chandu Bhaiya

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the number of contractors blacklisted so far in all the States including Chhattisgarh under the Pradhan Mantri Gram Sadak Yojana (PMGSY) since the inception of implementation of PMGSY in the country, State-wise;
- (b) the details of the penalty imposed against each of them, contractor-wise;
- (c) whether there is any provision to allow contractors to work in other States after being blacklisted in one State;
- (d) if so, the details and the reasons therefor; and
- (e) the number and names of firms against the Government has taken strict action during the last three years alongwith details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to (e) Rural Road is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one time special intervention of Central Government to improve the Rural Infrastructure through construction of roads for providing connectivity to eligible habitations. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility to ensure various aspects of implementation of the programme viz. quality, timely completion of these roads etc. lies with the State Governments. The blacklisting of contractors for any lapse in implementation of the programme is done by the respective State Government and no data in this regard is maintained in the Ministry.